

**NOTIFICATIONS ISSUED UNDER THE  
ESSENTIAL COMMODITIES ACT**

**Shri M. V. Krishnappa:** On behalf of Shri A. M. Thomas, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

- (i) G.S.R. No. 815, dated the 11th September, 1958.
- (ii) G.S.R. No. 816, dated the 11th September, 1958
- (iii) G.S.R. No. 817, dated the 11th September, 1958 containing the Delhi (Guest Control) Order, 1958.
- (iv) G.S.R. No. 818, dated the 12th September, 1958, making certain further amendments to the Rajasthan Gram (Prohibition of Export) Order, 1958.
- (v) G.S.R. No. 818A, dated the 13th September, 1958 containing the Rice, (Northern Zone) Movement Control Order, 1958.

[Placed in Library, See No. LT-943/58.]

**NOTIFICATION ISSUED UNDER INSURANCE ACT**

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** On behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table, under sub-section (2) of Section 2C of the Insurance Act, 1938, a copy of Notification No. S.O. 1831, dated the 13th September, 1958. [Placed in Library. See No. LT-944/58].

**PERSONAL EXPLANATION BY  
MEMBERS**

**Shri M. R. Masani (Ranchi—East):** Mr. Speaker, yesterday I sought your permission to ask . . .

**Acharya Kripalani (Sitamarhi)**  
rose—

**Mr. Speaker:** Acharya Kripalani.

**Acharya Kripalani:** Before you begin the proceedings of the House, for the smooth running of the business of the House, I have certain questions to ask so that I may be able to regulate my conduct in future. The first is whether Members who are addressing the Chair are through the Chair, also speaking to the House, and, through the House to the public, and whether when they speak like that, on certain important national issues, they should be given the opportunity to speak out.

The second question is: Are the Members entitled to correct anything which is put in their mouth by other Members and which they have not said, whether this is done by Members or the Speaker. Have they the right to correct what has been, in their view, misrepresented? Can any arguments be raised upon that misinterpretation?

Yesterday, I repeatedly pointed out, Sir, that the impression given to the public of not allowing Dr. K. B. Menon to make his statement would be that there has been yielding on account of the bullying tactics of the Communist party. I again repeated this when the Home Minister, because he wanted to have a little fun, said that I had said that there was a clique, a league, between the Congress and the Communist party. I immediately corrected him and said that what I had said was, and the House will bear me out, that in politics it is not only that we should be correct but we should appear to the public to be correct. Then, you put it in my mouth that I had accused you of being intimidated by the bullying tactics of the Communists. I again got up and reminded you that I had not said that, but what I had said was that in public affairs it is not only that we should be correct but we should